

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 263/2022

IN THE MATTER OF:-

Harpal Singh Rana

.....Applicant

Versus

DMRC & ORS.

.....Respondents

INDEX

S/No.	Particulars	Page No.
1	Status Report on behalf of the Municipal Corporation of Delhi.	1-4

Through



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STATUS REPORT ON BEHALF OF THE MUNICIPAL CORPORATION OF DELHI.

1. That this Hon'ble Tribunal took up the above referred matter on 27.04.2022 and was pleased to constitute a joint committee comprising, Delhi Metro Rail Corporation (DMRC), State of Pollution Control Board (SPCB) & Delhi Jal Board (DJB) to take action against the discharge of rain water on roads and violation of rule 50 of Delhi Water & Sewer (Tariff & Metering) Regulations, 2012 by DMRC and to utilize the same by appropriate rain water harvesting system which is governed by Delhi Jal Board. The State PCB was made the nodal agency for coordination and compliance.
2. That the notice dated 09.11.2022 was received by the answering respondent in the subject mentioned matter. seeking comments on the

application filed by the applicant Sh. Harpal Singh Rana which sought action against the DMRC for discharge of rain water on roads and violation of rule 50 of Delhi Water & Sewer (Tariff & Metering) Regulations, 2012 by DMRC and to utilize the same by appropriate rain water harvesting system which is governed by Delhi Jal Board.

3. That upon perusal of the application of applicant Sh. Harpal Singh Rana it has been observed that the issue mainly involves stopping of discharge of Rain Water on roads due to deficiency of adequate infrastructure for Rain Water Harvesting by DMRC at their stations/pillars. As such the applicant has mainly prayed for the following:
 1. DMRC to be directed to immediately stop discharge of water on road,
 2. Joint inspection of Metro lines to reveal the insufficient infrastructure,
 3. To fix responsibility of CPWD, PWD etc to streamline the water discharge from Delhi Metro as per the jurisdiction,
 4. Building of appropriate infrastructure for Rain Water Harvesting in newly proposed Metro Lines,
 5. Fixing responsibility of a nodal officer of Respondent(s) for the above purpose.
4. That this Hon'ble NGT vide order dated 31.10.2022 has impleaded the Municipal Corporation of Delhi as respondent no. 8 among others for proper adjudication of questions involved in the application.

5. That it is submitted that the Horticulture Department of MCD carries out development/improvement of various parks in its jurisdiction. As such the subject matter/dispute/issue herein is regarding the roads which does not belong to MCD. As the most of the roads wherein these lines are passing belongs to Public Works Department (PWD) or DMRC itself.
6. That it is worth mentioning that a typical park already contains open space areas that absorbs rainwater and recharge ground water. Apart from above, the Horticulture Department of MCD is also maintaining 402 nos. Rain Water Harvesting Structures in parks which are being used for irrigational purposes thereby reducing dependency on ground water. The details are as under:-

S/No.	Description	Qty of RWH System
1	Rain water harvesting systems installed in parks of MCD by Engineering Department	144
2	Rain water harvesting systems/structures converted through defunct Tube-wells/Bore-wells in the parks maintained by MCD.	258
	Total:	402 nos.

7. That the subject matter/dispute/issue herein pertains to the roads which fall under the jurisdiction of Public Works Department (PWD) and DMRC.